#### Central Administrative Tribunal Principal Bench: New Delhi

O.A. No. 1603/2002 O.A. No. 1626/2002 O.A. No. 1653/2002

New Delhi this the 18 15 day of November 2002

Hon'ble Shri M.P.Singh, Member (A) Hon'ble Shri Shanker Raju, Member (J)

#### O.A. No. 1603/2002

Kuldeep Kaul Kuldeep Kaul 273-C, Pocket II, Mayur Vihar, Phase I, Delhi-110 091 (India)

Applicant

(By Advocate Shri S.K. Sinha)

- Yersus Ministry of Science & Technology Through its Secretary Anusandhan Bhawan, Rafi Marg, New Delhi-110001.
- 2. Council of Scientific & Industrial Research Through its Director General Anusandhan Bhawan, Rafi Marg, New Delhi-110 001.
- 3. National Institute of Science Communication, (NISCOM) Dr. K.S. Krishan Marg, New Delhi-110 012.
- 4. V.K.Gupta. Director, National Institute of Science Communication -(NISCOM) Or. K.S., Krishnan Marg, New Delhi-110 012.
- 5. K.L. Jain Inquiry Officer. National Institute of Science Communication (NISCOM) Dr. K.S., Krishnan Marg, New Delhi-110 012.

Respondents

(By Advocate: Shri Manoj Chatterjee with Ms. K. Iyer)

#### O.A. No. 1626/2002

Dr. J. Sundaresan Pillai, F-62, CSIR Scientists Apartments,

Maharani Bagh, New Delhi-110 065

Applicant

(By Advocate: Shri S.M. Garg)

#### Versus

- Counsel for Industrial & Scientific Research, Through its Director General, Anusandhan Bhawan Rafi Marg, New Delhi-110 001.
- National Institute of Science Communication, Through its Director, Dr. K.S. Krishnan Marg, New Delhi-110 012.

K.L. Jain,
Inquiry Officer,
Through The Director,
National Institute of Science Communication,
Dr. K.S. Krishnan Marg
New Delhi-110 012.
Respondents

(By Advocate: Shri Manoj Chatterjee with Ms. K. Iyer)

## O.A. No. 1653/2002

G.Chandrasekar, E-33 CSIE Scientist Apartment, Maharani Bagh, New Delhi-110065

Applicant

(By Advocate: Shri S.M. Garg)

#### Versus

- 1. Counsel for Industrial & Scientific Research,
  Through its Director General,
  Anusandhan Bhawan
  Rafi Marg,
  New Delhi-110 001.
- National Institute of Science Communication,
   Through its Director,
   Dr. K.S. Krishnan Marg,
   New Delhi-110 012.
- 3. K.L. Jain,
  Inquiry Officer,
  Through The Director,
  National Institute of Science Communication,
  Dr. K.S. Krishnan Marg
  New Delhi-110 012.
  Respondents

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(By Advocate: Shri Manoj Chatterjee with Ms. K. Iyer)

#### ORDER

### Hon'ble Shri Shanker Raju, Member (J)

As these three OAs are founded on common question of fact and law, they are being disposed of by this common order.

- 2. In all these OAs there has been a challenge to disciplinary proceedings at an inter-locutory stage. Relief is claimed for setting aside the disciplinary proceeding order against the applicants who had been working as Scientists in NISCOM under CSIR.
  - Before dealing with the issue, for proper adjudication, brief facts are enumerated. In June, 1996 Joint Action Committee of NISCOM comprising of Workers Association and CSIR Workers Scientific Association was constituted. Applicants were members who have been placed under suspension. A meeting was held between the officer bearers and the Minister of State where it has been decided to appoint one man fact finding committee headed by retired Secretary Sh. D.K. Sanghal. Suspension of the applicants was revoked on the basis of the report of fact finding committee. Several officers of the respondents have been indicted though the report was not made, public but no action was taken on it. A public interest litigation was filed before the High Court of Delhi. Thereafter the applicants and other

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members of the JAC were placed under suspension disciplinary proceedings have been initiated. dated 5.5.99 High Court of Delhi has directed take action on the report. At the instance of the women employees criminal case was filed Magistrate, which ultimately resulted Metropolitan discharge of the applicants whereupon through several OAs filed, the enquiry was kept in abeyance, but later on was re-opened the High Court has ruled out that mere as discharge would not preclude holding of a disciplinary Applicants' request for supply of additional proceeding. documents was directed to be considered. Review Application against the CWP was . also Respondents disposed of the request of the applicants for supply of documents.

- 4. Through these OAs the proceedings, which are at an inter-locutory stage have been assailed mainly on the ground of bias, no misconduct, non-supply of the relevant documents, non-acceding to the request to change the enquiry officer and dropping the charges on which the applicants stood discharged from the criminal case. Several pronouncements of the Apex Court have been placed reliance to substantiate the plea.
- 5. We consider the OAs chronologically. In OA-1603/2002 it is contended that the chargesheet served upon the applicants basically includes the charges

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pertaining to criminal case of using indecent language and threatening bodily harm and as the applicant has been discharged on the same charges he should not be proceeded in a disciplinary proceeding and for this learned counsel Sinha, appearing for the applicant placed reliance on DOP&T OM dated 19.9.75 and the decision of Apex Court in Kundal Lal v. Delhi Administration, AIR 1976 SC 133. Shri Sinha further states that enquiry is vitiated by malafides and bias, the impugned order dated 6.5.2000 was passed by Sh. Gupta, against whom applicant has made a representation and he is tantamount to dismiss applicant from service from his letter dated 28.2.2002 addressed to and applicant it is contended that bias is real apparent on the face of it, as such in view of the decision of the Apex Court in State of Punjab v. V.K. Khanna, Civil Appeal No.6963/6964 of 2000 decided on 30.11.2000, disciplinary proceedings can be interfered inter-locutory stage if malafides or bias are established at the outset.

6. It is further stated that the applicant has not been served upon the material documents, including the original complaint which has greatly prejudiced the applicant in his defence and this is not permissible in the light of the decision of the Apex Court in Chandramma Liwari v. Union of India, 1987 (supp) SCC 518.



- In OA-1626/2002 and OA-1653/2002 Shri S.M. Garg, learned counsel appearing for the applicants states that the OAs do not suffer from res judicata as earlier OA-234/2000 was filed to seek quashment of chargesheet on the ground that Articles 2,3 and 4 were subject matter of FIR No.213/88 under Section 354 in which applicants were discharged by the Metropolitan Magistrate on 28.7.2000. The earlier OA was dismissed on the ground that article charge of entering the name of Bhardwaj misbehaviour and intimidation is not covered by the discharge order. CWP-7656/2001 filed in the Was disposed of on 18.12.2000 where the decision of the regards continuation of disciplinary as Tribunal proceedings even after discharge in criminal case has been upheld but the representation dated 7.2.2002 filed for dropping the charges 2,3 and 4 has been rejected on 7.2.2002.
  - 8. Sh. Garg further states that in view of the decision of the Apex Court in Capt. M. Paul Anthony V. Bharat Gold Mines Ltd. & Anr., JT 1999 (2) SC 456 discharge in a criminal case standson a better footing than acquittal and as the prosecution has failed to connect them with the alleged offence holding disciplinary proceedings on the same ground is not legally sustainable.

9. Sh. Garg further alleges that Sh. K.L. Jain who was appointed as enquiry officer against whom a PIL was filed before the High Court, alleging correction and nepotism and the applicants being members of the Association which filed the PIL, an impartial enquiry by Sh. K.L. Jain cannot be accepted. As such they made a request for change of the enquiry officer as there was the real likelihood of bias and in view of the decision of the Apex Court in S. Parthasarthi v. State of Andhra Pradesh, 1974 (3) SCC 459, enquiry officer should have been changed. The request for change of enquiry officer has been rejected without any basis.

10. He has also assailed the proceedings on account of non-suuply of additional documents. On his request of 221 additional documents only 79 have been provided to the applicants but out of which 51 documents were not available. OA-2314/2001 was filed before the Tribunal and by an order dated 11.10.2001 OA was dismissed. On filing Writ Petition No.7562/2001 High Court of Delhi by an order dated 18.12.2001 directed re-consideration of the request of the applicants for supply of relevant document which was rejected by order dated 21.2.2002. According to him these documents were very important for their defence and its non-supply has greatly prejudiced them, which is in violation of principles of natural justice.

11. On the other hand, respondents' counsel strongly rebutted the contentions of the applicants and

Tribunal at the interference QΫ to objected inter-locutory stage in a disciplinary proceedings in the light of the decision of the Apex Court in Union of India Upendra Singh, (1994) 3 SCC 357. It is stated that the Tribunal is precluded from going into the sufficiency evidence and in absence of any malafide or misconduct applicants are adopting delaying tactics linger on the enquiry without any reasonable basis and by repeated litigation which resulted in dismissal of the OAs the present OAs cannot be interfered at an inter-locutory He has also filed his written submissions and stated that no bias is proved against the respondents and malafide is not a ground to interfere. In so far as the plea of proceeding on charges on which the applicants are discharged from the court of Metropolitan Magistrate is concerned, as the same has been held to be proper and the same by the High Court affirmed res-integra and cannot be gone into in the present OA.

12. It is further stated that the respondents have passed reasoned orders to decline the request of the applicants to change Sh. K.L. Jain as enquiry officer.

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- 13. In OA-1653/2002 it is contended that earlier OA-748/98 and OA-3368/2001 have been disposed of as well as the grievance of documents was dealt with and rejected in OA-3368/2001.
- In OA-1603/2002 it is stated that it 14. suffers from the vice of res-judicata and OA-1173/99 seeking revocation of suspension and quashment proceedings for non-supply of documents was withdrawn. Furthermore, OA-2121/2000 to stay the disciplinary, proceedings till criminal trial is over was also withdrawn. It is stated that in view of Section 11 of the CPC and in the light of the decision of the Apex Court in Lonankutty v. Thomman & Another, AIR 1976 SC OAs are barred by the doctrine of 1645 these res-judicata.
  - continuation of proceedings on the same charge on which the applicants have been discharged by the Metropolitan Magistrate is concerned, the same was justified in view of the decision of the trial court and findings of the High Court holding that the decision of the Tribunal to continue with the proceedings despite discharge has been upheld and in the light of the decision of the Apex Court in Nelson Motis v. Union of India, (1992) 4 SCC 711 as the scope of criminal case is entirely different from disciplinary proceedings order of acquittal would not

conclude the disciplinary proceedings. He further re-iterates his pleas on the basis of the decision of the Apex Court in <u>Senior Superintendent of Post Office</u>.

Pathnamthitta v. A. Gopalan, AIR 1999 SC 1514 as well as <u>State of A.P. v. Allabakash</u>, (2000) 10 SCC 177.

Accordingly the disciplinary proceedings have been held in addition to these charges apart from criminal proceedings.

16. In so far as non-supply of document is concerned, High Court of Delhi in CWP-7656/2001 have directed the respondents to supply relevant documents except Sanghal Committee's report. As few of the documents filed by the applicant are not existing and some are irrelevant all the relevant documents have been served upon them and to this effect an order has been passed which would not constitute violation of principles of natural justice as only relevant and relied upon documents are to be served. Learned counsel relied upon the decision of the Apex Court in Sved Rahimuddin v. Director General, CSIR & Anr., AIR 2001 SC 2418 as well as Krishna Chand Tandon v. Union of India, AIR 2001 SC 2418, to substantiate his plea.

17. In so far as bias of the enquiry officer is concerned, which is taken as a common ground, it is contended that as Sh. K.L. Jain has been indicted by Sanghal Committee's report allegations of bias is only a

figment of the imagination of the applicants and is not reasonable and based on any documents. The same is founded on conjectures and surmises. Request of the applicants has been first rejected was again referred to the reviewing authority on their representation, but

finding no substance rejected the same. Moreover, it is stated that on the one hand enquiry officer's order to supply the document is supported, on the other hand bias is alleged, which cannot be allowed as no one can be allowed to aprobate and reprobate on the same issue. Lastly on the basis of <u>Upendra Singh's</u> case (supra) it is contended that as the misconduct of the applicant is apparent on the face of it and the applicants have failed establish malafides or case of no evidence, interference at this inter-locutory stage However, the applicants would be afforded permissible. reasonable opportunity to be to be defended in accordance with rules and instructions and procedure and if they are aggrieved by the final order they can resort appropriate proceedings in accordance with law. also stated that the apprehension that they would dismissed is neither well founded nor justified reasonable grounds.

18. We have carefully considered the rival contentions of the parties and perused the material on record. Before proceeding to adjudicate the legal issues, individual chart in all the three cases indicating the various litigation undertaken by the applicants is reproduced below:

#### IN THE MATTER OF J.S. PILLAI

S. NO.	PETITION	RELIEF PRAYED	REMARKS
	NO.		
1.	O.A. 748 /	(a) to quash the charge	The Hon ble CAT by order dated 1
	1998	sheet on the ground	July 1998 held that
	•	of mala tides.	(a) The applicants have failed to
li,		(b) Change of Inquiry	make a groung interfere with
		officer on the	the impugned chargesheets.
	an and the second of the second	ground of Bias	(b) Merely because some accusations
E. S.		(c) Revocation of	have been made against the
		suspension.	Inquiry officer by the applicants,
			no bias has occassioned in this
		사용 기업	case.
			(c) A statutory remedy of filing an
			appeal against those orders which
			have not been exhausted.
			(at P. 113 - 118)
			The state of the s
2.	O.A. 2130 /	To engage a practicing	The Hon'ble CAT by order dated 18-
	1998	lawyer as defence	5-1999 dismissed the petition.
	· 在一个一个一个	assistant.	
<b>1</b> 3.	CWP 3249/	To engage a practicing	The Honble by order allowed the writ
The Management	1999 in the	lawyer as defence	with direction that
	High Court	assistant	The applicant could engage a defense
	against the		assistant furnished by him in his
	above order		affidavit dated 5-6-1999 and with a
	in O.A. 2130		direction to co-operate with the
	/ 1998.		department to ensure expeditious
	75		disposal of the enquiry.
, 4.	O.A. 2314/	(a) to quash the memo	The Hon'ble CAT by order dated 11-
	2000	of charges in view of	10-2000 held that:
1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		discharge in the	(a) the discharge order is by no
The Asset of		criminal	means sufficient to quash the
	10 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	proceedings	charge memo.
		(b) To quash the order	(b) The charge memo is not contrary
		of suspension and	to law and cannot be gone into at
,		charge memo on the	the inter-locutory stage by the
#	. , ,	ground of malafides.	Tribunal. It can or cannot be
2		(c) Quash the	established only during the course
Alleria de la comp		proceedings for non-	of disciplinary proceedings
		supply of	(c) This is covered by rules,
		documents	regulations and precedents and
	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		the same cannot be a ground to
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Springs Springs	. An it is the second		
			interdict the proceedings at the inter-locatory stage. (at P. 204-208)
5.;	CW 7656 / 2001 before the High Court against the order in above O.A. 2314 / 2000.	<ul> <li>(a) to quash disciplinary proceedings on the ground of dicharge in the criminal proceedings.</li> <li>(b) Enquiry against him was malafide and to be quashed.</li> <li>(c) Non-supply of doc.</li> <li>is prejudicial to his interest.</li> </ul>	The Hon'ble High Court by order dated 18-12-2001 held that: No infirmity with the Tribunal order in O.A. 2314 / 2000.  (a) & (b) Discharge in the criminal case was not enough to do away with disciplinary proceedings.  (c) The respondent was directed to supply copies relevant existing docum its except Sangal Committee report. (at P. 209-211)
6.	O.A. 76 / 2002	to quash the order dated 1-7-98 rejecting the request of applicant to change the enquiry officer on the ground of Bias.	The order dated 1-7-98 was quashed and the reviewing authority was directed to consider the application on the allegation of bias against the Inquiry officer.  The disciplinary authority may also consider dropping articles of charge and pass suitable uers.  (at P. 215-217).
7	O.A. no. 1626 / 2002	(a) Order dated 15-2-2002 rejecting the reprsn. For change in Enquiry officer. (b) Order dated 7-2-2002 rejecting application to drop the charges. (c) Non-supply of documents. (d) Omission in deciding reprsn. Dated 20-1-2002 to revoke the suspension.	

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# <u>IN THE MATTER OF G. CHANDRASEKHAR</u>

S. NO.	PETITION NO.	RELIEF PRAYED	REMARKS
1.	748 / 1998	(a) to quash the	GN XX III
			The Hon'ble CAT by commo
		charge sheet on the	order dated 1 July 1998 held
			that:
	!	ground of	(a) The applicants have failed
en e Kanada da kanada da	Ave. open 1	malafides.	to make ground to
Section 1	a manifestation	(b) Change of	interfere with the
		Inquiry	impugned chargesheets.
Action Control		officer on the	(b) Merely because some
		ground of	accusations have been
		Bias.	made against the Inquiry
e e e e e e e e e e e e e e e e e e e	The state of the s	(c) Revocation	officer by the applicants,
	Selection of the select	of	no bias has occassioned in
		Suspension	this case.
	4		(c) A statutory remedy of
			filing an appeal against th
			order of suspension have
			not been exhausted.
			(at P. 113)
2.	0.1.10001/		
<del></del> .	O.A. 1293 /	To quash the	The Hon'ble CAT directed the
	1999	departmental	respondent to supply the
	:	proceedings on	documents as prayed by the
		the ground of	and record the
		non-supply of	reason for non-approximate
		documents.	reason for non-supply of any
			requested document.
),	Contempt	To initiate	The Hoult Came
	Petition	contempt action	The Hon'ble CAT dismissed
,		for non-	the CP and held that the
		compliance with	enquiry officer concluded that
		the above order.	the documents were not
			available and there was no
	*		disobedience CI the Tribunals
area. Data mengan sebagai kepada sebagai seb Bahasan sebagai sebaga	Same of the same		order
the state of the s	CWP. No. 2189	Challenging the	To refer where the first of the same of th
	/ 2002 by	recruitment	PENDING.
i.	Association for		
	advancement of	process of 21	
	Science	Scientists in	
		NISCOM	

Say

decided.

suspension has not been

O.A. 3368 / 2001

O.A. 1656/

2002

(a) Quash the	The Hon'b! CAT by order		
departmental	dated 19 December 2001 held		
proceedings.	that		
(b) quash the	as the issues have already been		
departmental	decided and the authority has		
proceedings	passed reasoned order no		
on the	directions as sought for can be		
ground of	given. If the documents are		
ground of	not available adverse inference		
non-supply of	can be drawn, but merely		
documents.	because the documents have		
documents.	not been supplied, we cannot		
1	restrain the department from holding the enquiry further.		
·			
	(at P. 80 = 84)		
(a) to drop	(at P, 80 - 84)		
departmental	(at r, 80 - 84)		
departmental proceedings	(at r, 80 - 84)		
departmental	(at r, 80 - 84)		
departmental proceedings in view of discharge in	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati on of bias	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati on of bias has not been	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati on of bias has not been properly	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati on of bias has not been properly decided.	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati on of bias has not been properly decided (c) Representati	(at r, 80 - 84)		
departmental proceedings in view of discharge in the criminal proceedings (b) Representati on of bias has not been properly decided.	(at r, 80-84)		

# IN THE MATTER OF KULDEEP KAUL

S.NO.	PETITION	RELIEF PRAYED	
1.	NO.	TATED	
1.	O.A 748 / 1998	(a) to quash the	The HU SISCAME
		chargesheet on the	The Headle CAT by common
	. ;	ground of malafida	。
,	$J_{\parallel}$	(b) Change of Inquiry	make a ground to interfere with
	· And Andrew	officer on the groun	The same chargesneers
	e and Autom	(c) Revocation of	(0) Merely because some
		Suspension	accusations have been made
			against the Inquiry officer by
		We received the William Co.	applicants no biae boo
			occassions in this case. (c) A start iy remedy of filing an
			appeal against those orders
			which have not been
3			exhausted.
4.	O.A. 1137/	(a) Revocation of order	
	1999	Of suspension	
		(b) Engagement of	21-5-2001 allowed the Petitioner to withdraw the petition.
		practicing lawyer as	(at Page 87 of the Counter)
l a	Com 10 70 30 64 8 8 14 14 1	defense assistant. (c) To quash the	in Counter)
		proceding for Non-	None State of the Control of the Con
		supply of documents	
		" including the	
Marie and the same		Sanghal committee	
A A A A A A A A A A A A A A A A A A A		report	
3	DA 972 / 2000   1	ermission to attend the	
	A STATE OF THE PARTY OF THE PAR	mulai Council meeting	
		" UP CSIR Scientific	1 ' - OUU allowed the built
	1 \	VOIKEIS Association or	to attend the meeting.
	į 1.:	Pangatore from 1 to 2 -	
- 1		une, 2000;	
4. 0	.A. 2121 / to	direct the	
20	A R	espondents not to	The Departmental proceedings
	Pi	occeed with the	" V O SIAVELL
	O.	spartmental (	The Hon'ble CAT allowed the
	DI	oceedings till the	P
1; 1.	co	impletion of the	of the criminal
5. O.	A CITI	iminal proceedings	proceedings.
	03 / 2002 (a)	to drop the	(at P. 86 of the Counter)
lea e i	2002	disciplinary	
The state of the s	A second second second	proceedings in view	Control of the Contro
Van National Control	and the state of t	of the discharge in	Desprise desprise to the second
	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	proceedings	A CONTRACT TO THE SECOND SECON
1 1 1 1 1	(6)	To quash OM dated	A SEARCH AND A SEA
	50.0% 2017	0-3-2002 as	
	- 1944 H-211	Reviewing authorism	to find which is the first
	· · · · · · · · · · · · · · · · · · ·	can only decide a	The state of the s
		representation of bias against the	
0		inquiry officer	
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As crystalised by various pronouncements of the Apex Court and more particularly <u>Upendra Singh's</u> case (supra) the interference of the Tribunal disciplinary proceeding at an inter-locutory stage is permissible only when the case established is no misconduct and the charges framed are contrary to anv truth or correctness of the charge cannot gone into. In the light of the aforesaid contentions the first ground taken by the applicants as to continuance of the proceedings on the same charge on which they stood exonerated at the charge stage by the Metropolitan is concerned, we find that in FIR No.213/92 under Section 354 IPC the Trial Court has discharged the applicants. Having challenged the proceedings before this court in 0A-2121/2000 it has been held that proceedings despite discharge can be continued. aforesaid decision was carried to the High Court of Delhi in CWP-7656/2001 and by an order dated 18.12.2001 the observations of the Tribunal were upheld and it was also held that discharge of the petitioners in the criminal was not enough to do away with the disciplinary proceedings, as other charges have been surviving against Moreover, discharge cannot be placed on the same footing as acquittal in a criminal case. In the discharge the evidence and the material cited in support the chargesheet is not scrutinized by the trial court and no evidence takes place. It is only on acquittal on merits which can be done away with the proceedings as the finding of the quasi-judicial authority has to give way to the finding of judicial finding of the judicial court. case of Paul Anthony (supra) would have application in such circumstances. Moreover, apart from criminal case there are other charges of misbehaviour and

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assault, which are independent of the criminal trial and as such the enquiry can be gone into. In Nelson Motis's case (supra) the following observations have been made:

"So far as the first point is concerned, namely whether the disciplinary proceedings could be continued in the face of acquittal of the appellant in the criminal case, the plea has no substance whatsoever and does not merit a detailed consideration. The nature and scope of a criminal case are very different from those of a departmental disciplinary proceeding and an order of acquittal, therfore, cannot conclude the departmental proceedings."

Further in <u>Gopalan's</u> case (supra) the Apex Court has held as follows:

"In that case the court has rejected the contention that Disciplinary proceedings not to be continued in the face of acquittal in the criminal case and has held that the nature and scope of the criminal case are different from those of a departmental proceeding and an order of acquittal, therefore, can not conclude the departmental proceedings."

- 20. In <u>Union of India & Anr. y. Bihari Lal</u> <u>Sidhana</u>, (1997) 4 SCC 385 held that it is true that the respondent was acquitted by the Criminal Court but acquittal does not automatically give him the right to be reinstated into the service.
- is distinct from discharge. In discharge a trial can be conducted again on the same charges. As the finding of the Tribunal is upheld by the High Court regarding continuance of proceedings on the same charges on which applicants have been discharged and the same is no more res-integra. On the basis of the decisions cited above, we are of the view that the charge-sheet does not deserve to be quashed on this ground.



far as supply of documents 22. concerned, as 23 documents were existing and the defence documents have already been allowed by the enquiring authority to be available for inspection, non-supply these documents cannot be sufficient to set aside proceedings as the Sanghal Committee's report was not made public and other documents have been served upon as documents which are not In so far abplicants. available the same have not been served upon applicants. Moreover, if the applicants has any grievance regarding non-supply of the documents, it would be a valid ground of challenge to the ultimate order passed by the Only because the documents have not been respondents. supplied the enquiry cannot be installed. The documents which are not placed reliance in the enquiry proceedings need not be supplied to the applicants. regarding supply of Sanghal Committee's report has dismissed by the High Court of Delhi that irrelevant documents have not been served upon applicants and the documents available with the respondents have material already been served and inspection allowed in view of the decision of the Apex Court in Syed Rahimuddin's case (supra), we do not find any infirmity or the grounds justifiable to warrant our interference at this stage in the disciplinary proceedings.

23. A specific ground has been laid down in OA-1603/2002 of alleged malafides. Shri Sinha states that a conspiracy has been hatched against the applicant, as he was member of the JAC is concerned, the impugned order passed by V.S. Gupta who was indicted is not maintainable as he is not likely to get any justice from the disciplinary authority being biased, it is stated

that as the applicant has filed PIL before the High Court the malafide issue has not been gone into. A favour has been meted out to the complainant. Reliance on Khanna's case (supra) by Sh. Sinha cannot be of avail to him as merely on malafide or bias enquiry cannot be interfered at an inter-locutory stage. The same would interfered if an element of malafide or bias which is real on the face of it has cropped up in the enquiry. A general statement of ill will would not be sufficient and the test is that if the allegations of bias are fanciful apprehension in an administrative action and as malafide or bias cannot be put in a straight-jacket formula and depends upon facts and circumstances of each case merely are members of JAC and applicants because instrumental in PIL which led to indicting of officers would not alone be sufficient to do away with the proceedings at this stage. As the applicants have failed to establish by credible relevant material as to real apprehension of bias applicants would be given all the required reasonable opportunity as per the rules to prove their innocence in the proceedings. It is very strange that the applicants in the guise of violation of natural justice and malafide want to avoid disciplinary proceedings on one pretext or other by resorting to litigation before this court and having found in several decision no bias or malafide this ground has no legs to stand and is accordingly dismissed.

24. In so far as last legal plea taken by the applicants as to change of Enquiry Officer is concerned, it is stated that the Scientific Workers Association filed PIL before the High Court of Delhi, alleging corruption and nepotism prevalent in CSIR and as Sh.

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Controller K.L. Jain, enquiry officer was Administration it is apprehended that there would be likelihood of bias on his part and he would not act independently. It is contended by the respondents that the bias is only a figment of their imagination, first of all, Sanghal Committee's report is not public and moreover during the relevant period enquiry officer was posted at Orissa. Mere vague apprehension would not be enough to establish bias. Circumstances would be such that a reasonable man would think probable about the prejudice. Enquiry was stayed on his request and subsequently on the direction of the Tribunal the matter has been reconsidered by the reviewing authority and his request for change of enquiry officer has been rejected. Apex Court in Parthasarthi's case (supra) held that "the Inquiry Officer appointed for conducting an Inquiry against the Government Officer should be free from bias. The Hon'ble Supreme Court has further held that there must be a "real likelihood" of bias and that means there must be a substantial bias."

- 25. Moreover in <u>G. Nageswara Rao v. State of A.P.</u>, 1960 (1) SCR 580 the Apex Court has further held that if a member of job is subject to a bias in favour of, or against, in party to a dispute, or in such a position that a bias must be assumed to exist, he ought not take part in the decision or sit in the Tribunal.
- 26. We have perused the documents, including the orders passed by the respondents, rejecting the request of the applicants for change of enquiry officer.

  The Apex Court in <u>Indrani Bai v. Union of India</u>, 1994

  SCC (L&S) 981 has held as follows:



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While issuing notice to the respondents, directed the respondents to place before entire record. A counter-affidavit has been had filed and record also has been placed before us. fairness, Shri Kailash Yasdev, learned counsel the Union of India, having gone through the record, has placed necessary material As seen from the narration of the that after the direction was issued by the us. Director General in his letter dated 26.9.1981, the enquiry officer had not recalled the ex parte 14.12.1981 cross-examination nor had given him an opportunity adduce his evidence in rebuttal. On the other hand, it is clear from the letter extracted hereinbefore that despite the direction issued by higher authorities, the enquiry officer directed the delinquent to submit written brief, in other words, he proceeded from the stage where he last closed the proceedings. That was not the spirit of the order of the Director General. Thus, it is a clear case of the violation of principles of natural justice. It is seen that delinquent officer entertained a doubt about the impartiality of the through, the enquiry to be conducted by the enquiry officer. When he made a representation at the requesting to change the enquiry officer, the authorities should have acceded to the request and appointed another enquiry officer, other than the one whose objectivity was doubted. Unfortunately, Even after the Director that was not done. General had given an opportunity to the delinquent to participate in the enquiry, the enquiry officer was expected to recall the ex parte and given the delinquent an opportunity to obviously cross-examine the witnesses already examined and to adduce his evidence in rebuttal. However, the enquiry officer did not adopt the said procedure which would have been just, fair and reasonable.

27. Moreover, the Apex Court in <u>Registrar of</u>

<u>Cooperative Society v. F.X. Fernendo</u>, 1994 SCC (L&S)

756 has held as follows:

"17. Then again the finding that there is long delay in initiating of departmental proceedings cannot be supported because in this case the Directorate of Vigilance and Anti-corruption had not been prompt. Therefore, the appellant cannot be faulted. Accordingly, we set aside the order of the Tribunal and direct the matter be proceeded

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with from the stage at which it was left. It is a settled principle of law that justice must not only be done but must be seen to be done. Therefore, we would direct that another Enquiry Officer be appointed in order to remove any apprehension of bias on the part of respondent. The civil appeal will stand allowed with no cost."

It is irresistible from the rulings cited 28. that in the event delinquent official apprehends bias against the enquiry officer and more particularly when he is directly or indirectly involved himself in the case as apparent from the material that the applicants were instrumental in keeping the various officers posted in different organisations of CSIR being indicted in Sanghal Committee's report where K.L. Jain, enquiry officer was also one of the controller, there exists a apprehension of bias against him. Moreover, if there is a likelihood of bias in order to have impartial enquiry the enquiry officer should changed and more particularly when the request has been made by the applicants at the outset of the proceedings. Rejection of request without passing a speaking order is also not tenable in the eye of law.

29. As the enquiry officer has not been changed despite request of the applicants and the request is rejected summarily without assigning any reasons even after the directions in Pillai's (OA No.1626/2002) case in OA No.76/2002 the same is not sustainable in the eye

of law.

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partly allow these OAs without interfering with the chargesheets issued to the applicants on several other grounds and set aside the orders rejecting the request of the applicants for change of enquiry officer. the respondents are directed to change the enquiry officer Sh. K.L. Jain and appoint another enquiry officer within one month from the date of receipt of a copy of this order. The applicants are also directed not to indulge in vexatious proceedings and to sincerely cooperate in the proceedings. However, liberty is accorded to them to approach this court if they are aggrieved by any final order passed in the disciplinary proceedings after exhaustation of the remedies available to them, in accordance with law. No costs.

31. Interim orders passed in these cases are hereby vacated.

A copy of this order be placed in the case file of each case.

(Shanker Raju) Member (J) (M.F. Singh)
\_\_Member\_(A)

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Court Officer

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